

Revocation of Deportation Orders*[English]*

2553. SHRI PYARELAL KHANDELWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the particulars of three Christian priests of Madhya Pradesh who were ordered to leave India in 1985, but the orders were revoked afterwards; and

(b) the circumstances under which the orders were revoked?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). Three christian missionaries, namely, Mr. Luc Verstraete, Mr. Jacobus Josephus Somers and Mr. Frans John Wynant, all Belgian nationals, came to adverse notice of the State Government, who were advised to deport these foreign nationals. However, the State Government reviewed the position and recommended that in view of old age, ill health and long residence in this country these missionaries be permitted to stay on in India subject to good behaviour. This recommendation was accepted and the earlier orders reversed.

Joint Venture Fertilizer Plant Abroad

2554. SHRI BABANRAO DHAKNE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Indian has participated in any joint venture fertilizer plant;

(b) if so, the location of the plant and the fertilizers produced there;

(c) the details of the Indian consortium and their total share capital in the joint venture;

(d) whether the Indian consortium have entered into an agreement with them; and

(e) if so, the details thereof?

THE MINISTER OF STATE FOR RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) Yes, Sir.

(b) the plant, which produces phosphoric acid, is located in Dakar in Senegal (Africa).

(c) The details of the Indian participation are as follows:-

(Senegal Franc million)

(i)	Government of India	2611.55
(ii)	IFFCO	2611.56
(iii)	SPIC	652.91
Total		5876.02

(d) The two user-members of the consortium, viz. IFFCO and SPIC, have entered into a purchase agreement with the joint venture company in Senegal.

(e) The original agreement entered into in 1982 and valid for 15 years, provides for purchase of 110000 tonnes of phosphoric acid per year at international price FOB Dakar or cost of production, whichever is higher. The cost of production is computed at 80% capacity or actual production, whichever is higher. Besides, there is a provision for additional supply of 50,000 tonnes per annum on an average from 1986 onwards. The price for additional quantity would be fixed for each semester on the basis of the international price.

**Funds Released to States under
RLEGP**

2555. SHRI BABANRAO DHAKNE:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the State schemes under the Rural Landless Employment Guarantee programmes require prior approval of Union Government for Central assistance;

(b) the amount released to the States under the Rural Landless Employment Guarantee Programmes, State-wise during the years 1987-88 and 1988-89; and

(c) the detailed prescribed procedure of submitting the proposals for approval?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) Yes Sir. However, the Rural Landless Employment Guarantee programme (RLEGP) has been discontinued with effect from 1.4.1989.

(b) Statement - I is given below

(c) Statement - II is given below.